

**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

MA No.188/2001  
O.A./T.A./M.P. No. ....CB No.49/2001....

Dr.R.K.Meena Versus Javed Chaudhary

Date of Order	Orders
7.8.2001	<p>Mr.D.K.Swamy - Proxy of Mr.Bhanwar Bagri - for applicant in the MA &amp; respondent in CP. Mr.Shiv Kumar - counsel for petitioner in the CP.</p> <p>The counsel for the applicant in the MA/ alleged contemner in the Contempt Petition, files a copy of order dated 6.8.2001 by which it is provided that the charges against the petitioner Dr.R.K.Meena, Sr.Medical Officer,CGHS, has been dropped and orders accordingly.</p> <p>In view of this order, we do not find any necessity to pass an order to extend the period for implementing the order passed by this Tribunal in O.A No.242/95. Therefore, this M.A has become infructuous and disposed of accordingly.</p> <p>C.P.No.49/2001</p> <p>In view of the order passed by the respondents' department on 6.8.2001, stating that the charges against the petitioner, Dr.R.K.Meena, Sr.Medical Officer, have been dropped, therefore, this Contempt Petition does not survive and is hereby dismissed. The notice issued to the alleged contemner is hereby discharged.</p> <p><i>A.P.Nagrath</i> (A.P.Nagrath) Member (A).</p> <p><i>S.K.Agarwal</i> (S.K.Agarwal) Member (J).</p>